

Warrant of attachment of movable property in the possession of the judgment debtor under Order XXI, Rule 43 of the Code of Civil Procedure.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

The Sheriff of Bombay,

Whereas the plaintiff abovenamed has applied for execution of the decree of order

this Court dated the day of 19 by attachment of the movable property specified in the schedule hereto and belonging to and in the possession of the defendant abovenamed;

	Rs.	P.
Amount of <u>decree</u> order inclusive of costs.		
Costs of execution interest at per cent.		
Total		

Now this is to command you to seize forthwith so much of the said property as is not exempted under Section 60 of the Code of Civil Procedure and to safely keep the property so seized in your custody until the further order of this Court or until the attachment is withdrawn by you in accordance with the rules of this Court;

And this is further to command you to return this warrant on or before the

..... day of 19 with an endorsement certifying the date on and the manner in which it has been executed or why it has not been executed.

Witness Chief Justice at Bombay aforesaid, this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Advocate for